

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

22

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 27/11/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/621/(IB)/2017
NAME OF THE PETITIONER(S) : HIMALAYA VENTURES LTD
NAME OF THE RESPONDENT(S) : CARAVEL LOGISTICS
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1. VINCENT S	for Creditor	[Signature]
2. M. ROUSHAN ATIQ	for Respondents	M. Roshan Atiq

ORDER

Counsels for both the parties are present. Counsel for the Applicant has rectified the defects in the notice dated 19.04.2017; copy of which is given to the Counsel for the Corporate Debtor in the open Court. It has also been submitted by the Counsel for the Petitioner that one copy of the said notice has already been delivered to the Office of the Counsel for the Respondent on 20.11.2017. Ten days' time is granted to the Corporate Debtor to file reply in the matter by providing copy to the other side. Matter is posted for arguments. Put up on **12.12.2017 at 10.30 A.M.**

[Signature]
MEMBER (JUDICIAL)

ghk